

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

6/73(4)/2018

CORAM:

PRESENT: MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.08.2018.

NAME OF THE COMPANY: M/s. Alok Gupta V/s. M/s. Unitech Ltd.

SECTION OF THE COMPANIES ACT: 73(4)

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present:		Advocate for the Petitioner.		
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		Advocate for the Respondent.		
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ORDER


Service has been duly affected on the respondent by petitioner. None is present on their behalf. They are proceeded ex-parte. Submissions of the petitioner is that an amount of Rs. 2 lakhs was deposited vide Fixed Deposit Receipt No. 1203594. The Date of maturity was 28th December, 2015 and the matured amount was Rs.2,90,434/-. No amount has been received thereunder. As none has appeared on behalf of the respondent to resist petition, they are proceeded ex-parte.

In view of the averments made, this petition is allowed, the petitioner is entitled to recover the due amount in execution proceedings alongwith the accruing interest in terms of Fixed Deposit.

(Dilshad Ali)

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Petition is disposed off in terms of the above.


(Ina Malhotra)
Member (J)